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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 57/252(3)/NCLT/AHM/2018**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2018**

Name of the Company: Rajiv Puri  
(Aryan's Minerals Pvt Ltd)  
V/s.  
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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**ORDER**

None present for the Appellant. None for the ROC.

The order is pronounced in open Court. Vide separate sheets.

*Manora*  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 25th day of April, 2018.

*Harihar*  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**

**BEFORE NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**

**Co. Appeal No. 57/252(3)/NCLT/AHM/2018**

**In the matter of:**

Aryan's Minerals Private Limited.

**In the matter between:**

1. Mr. Rajiv Puri  
72, Adarsh Nagar  
Narmada Road  
JABALPUR 482 001 (M.P.) : Appellant

**Versus**

Registrar of Companies,  
3<sup>rd</sup> Floor, 'A' Block,  
Sanjay Complex  
Jayendra Ganj, Gwalior 474 009 (M.P.) Respondent

**Order delivered on 25<sup>th</sup> April, 2018.**

**Coram: Hon'ble Mr. Harihar Prakash Chaturvedi, Member (J)  
Hon'ble Ms. Manorama Kumari, Member (J).**

**Appearance:**

Learned PCS Mr. Manish Buchasia is present for the Appellant  
None present for Registrar of Companies.

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**ORDER**

**Per: Hon'ble Ms. Manorama Kumari, Member (J).**

1. By way of this Appeal, members/Directors of the Company namely, Aryan's Minerals Private Limited, seeks for restoration of the name of the Company which was struck off from the Register of Companies by the Registrar of Companies, Gwalior, Madhya Pradesh ["ROC" for short].
2. The facts in brief, which necessitated the Appellant to file this Appeal, are as follows;
3. It is stated that the ROC vide Public Notice No. ROC-G/248(5)/2017/2915 dated 09.06.2017 issued in Form No. STK-7 followed by final notice under sub-section (5) of Section 248 of the Companies Act, 2013, has struck off the name of the Company from the Register of Companies with effect from 09.06.2017 inter alia on the ground that the Company has not been carrying on any business or operation for a period of two immediately preceding financial years and have not made any application within such period for obtaining the status of dormant company under Section 455.
4. The Appellant submitted that the ROC has struck off the Company's name from the Register of Companies due to defaults in statutory compliances, namely failure to file Financial

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Statements and Annual Returns for the last three financial years.

5. The notice dated 22.02.2018 was issued to the ROC, Gwalior and the appellant has submitted proof of service having delivered the notice on ROC on 26.02.2018. No representation is received from ROC.
6. This Appeal is filed by the Appellant under Section 252(3) of the Companies Act and he being a Shareholder/Director is entitled to file the Appeal seeking restoration of the name of the Company. Therefore, this Appeal is maintainable. The Company, Aryan's Minerals Private Limited, was struck off on 9<sup>th</sup> June, 2017 from the Register of Companies and the same was published in the Gazette of India. This Appeal was filed on 14<sup>th</sup> February, 2018. Therefore, this Appeal is within time.
7. From the material available on record, the only reason for striking off the name of the Company, Aryan's Minerals Private Limited, is that the Company has failed to file Annual Returns and Balance Sheets with the Registrar of Companies since its incorporation.
8. The material on record also goes on to show that the Company is an ongoing concern and has been doing business. The

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Registered Office of the Company is situated at 1101, Gorakhpur, Jabalpur 482 001, Madhya Pradesh.


9. Considering all the aforesaid aspects, this Tribunal is of the considered view that it is just and equitable to restore the name of the Company Aryan's Minerals Private Limited in the Register of Companies maintained by the ROC, Gwalior, Madhya Pradesh, and to remove the defects of disqualification, if any, as Directors, imposed under Section 164(2) of the Companies Act, 2013.
  
10. In view of the above, the instant Appeal is allowed and the Registrar of Companies, Gwalior, Madhya Pradesh is directed to restore the name of the Company in the Register of Companies upon Appellant's complying with the following conditions;
  - (i) The Appellant shall file all over due statutory returns with fee and additional fee as required under the Companies Act; and other laws within stipulated period stated therein, or within 90 days from the receipt of an authentic copy of this order and after restoration of its name in the Register of ROC, Gwalior.
  
  - (ii) The Appellant shall publish a Notice in leading newspapers circulating in the District as well as in the Official Gazette of the Government of India with regard to the restoration of the name of the Company in the Register of Companies



maintained by the Office of the Registrar of Companies, as per the draft notice approved by the Registrar of Companies at the expenses of the Appellant;

- (iii) The Appellant shall also pay an amount of Rs. 25,000/- to the Ministry of Corporate Affairs by way of Demand Draft drawn on Nationalised Bank towards the cost incurred by the Government in striking off the name of the Company, within 3 (three) weeks from the date of this order and shall file compliance.

11. The Appeal stands disposed of accordingly.

  
**Ms. Manorama Kumari,**  
**Member (Judicial)**

  
**Harihar Prakash Chaturvedi,**  
**Member (Judicial)**

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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 82/252/NCLT/AHM/2018**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2018**

Name of the Company: Pravin Kumar Jain.  
(Jatanshree Finance and Construction Co. Pvt Ltd.)  
V/s.  
Registrar of Companies, Gwalior

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

None present for the Appellant. None for the ROC.

The order is pronounced in open Court. Vide separate sheets.

*Manora*  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 25th day of April, 2018.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**



**BEFORE NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**

**Co. Appeal No. 82/252(3)/NCLT/AHM/2018**

**In the matter of:**

JATANSHREE FINANCE AND CONSTRUCTION COMPANY PRIVATE  
LIMITED

**In the matter between:**

1. Mr. Pravin Kumar Jain  
Rathore Chambers,  
2, Jawahar Marg  
Indore 452 001  
Madhya Pradesh : Applicant

**Versus**

Registrar of Companies,  
Office of the Registrar of Companies (M.P.)  
Sanjay Complex  
A-3, 3<sup>rd</sup> Floor, Jayendraganj  
Gwalior, Madhya Pradesh Respondent

**Order delivered on 25<sup>th</sup> April, 2018.**

**Coram: Hon'ble Mr. Harihar Prakash Chaturvedi, Member (J)  
Hon'ble Ms. Manorama Kumari, Member (J).**

**Appearance:**

Learned PCS Mr. Mukesh Pamnani with PCS Ms. Riddhi Khaneja are present for appellants. None is present for Registrar of Companies.

**ORDER**

**(Per: Hon'ble Ms. Manorama Kumari, Member (J))**

1. By way of this Appeal, member/Director of the Company namely, Jatanshree Finance and Construction Company Private Limited, seeks for restoration of the name of the Company which was struck off from the Register of Companies by the

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Registrar of Companies, Gwalior, Madhya Pradesh ["ROC" for short].

2. The facts in brief, which necessitated the Appellant to file this Appeal, are as follows;
  
- 3 It is stated that the ROC vide Public Notice No. ROC-GC/9662/u/s.560(2)/15860 dated 02.04.2017 issued under Section 560(1) of the Companies Act, 1956 for non-filing of balance sheet and annual returns for the years 2003 to 2007 to show cause as to why legal action under section 560 of the Companies Act, 1956 should not be taken against the company. Name of the Company has been struck off from the Register of Companies with effect from 02.04.2017 inter alia on the ground that the Company has not been carrying on any business or operation for a period of two immediately preceding financial years and have not made any application within such period for obtaining the status of dormant company under Section 455.
  
4. The Appellant submitted that the ROC has struck off the Company's name from the Register of Companies due to its failure to commence its business within one year of its incorporation and not carrying on any business or operation for a period of two immediately preceding financial years. The Appellant has submitted that the Company seems to be

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inoperative since the date of incorporation due to some unavoidable circumstances.

5. On Notice being issued and order of notice being served on the ROC, the ROC filed Representation dated 13<sup>th</sup> April, 2018 wherein while denying the allegations made and contentions raised in the Appeal, the ROC has represented that the Company has failed to file its statutory returns viz., Balance Sheets and other returns with the ROC since incorporation and hence the name of the Company has been struck off.
6. This Appeal is filed by the Appellant under Section 252(3) of the Companies Act and he being a Shareholder/Director is entitled to file the Appeal seeking restoration of the name of the Company. Therefore, this Appeal is maintainable. The Company, Jatanshree Finance and Construction Company Private Limited was struck off on 02.04.2017 from the Register of Companies and the same was published in the Gazette of India. This Appeal was filed on 23<sup>rd</sup> February, 2018. Therefore, this Appeal is within time.
7. From the material available on record, the only reason for striking off the name of the Company, Jatanshree Finance and Construction Company Private Limited, is that the Company has failed to file Annual Returns and Balance Sheets with the Registrar of Companies since its incorporation.

*Answer*

8. The material on record also goes on to show that the Company is an ongoing concern and has been doing business. The Registered Office of the Company is situated at Rathore Chambers, 2 Jawahar Marg, Indore, Madhya Pradesh.
9. Considering all the aforesaid aspects, this Tribunal is of the considered view that it is just and equitable to restore the name of the Company Jatanshree Finance and Construction Company Private Limited in the Register of Companies maintained by the ROC, Gwalior, Madhya Pradesh, and to remove the defects of disqualification, if any, as Directors, imposed under Section 164 (2) of the Companies Act, 2013.
10. In view of the above, the instant Appeal is allowed and the Registrar of Companies, Gwalior, Madhya Pradesh is directed to restore the name of the Company in the Register of Companies upon Appellant's complying with the following conditions;
  - (i) The Appellant shall file all over due statutory returns with fee and additional fee as required under the Companies Act; and other laws within stipulated period stated therein, or within 90 days from the receipt of an authentic copy of this order and after restoration of its name in the Register of ROC, Gwalior, Madhya Pradesh.
  - (ii) The Appellant shall publish a Notice in leading newspapers circulating in the District as well as in the Official Gazette


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of the Government of India with regard to the restoration of the name of the Company in the Register of Companies maintained by the Office of the Registrar of Companies, as per the draft notice approved by the Registrar of Companies at the expenses of the Appellant;

- (iii) The Appellant shall also pay an amount of Rs. 25,000/- to the Ministry of Corporate Affairs by way of Demand Draft drawn on Nationalised Bank towards the cost incurred by the Government in striking off the name of the Company, within 3 (three) weeks from the date of this order and shall file compliance.

11. The Appeal stands disposed of accordingly.

  
**Ms. Manorama Kumari,**  
**Member (Judicial)**

  
**Harihar Prakash Chaturvedi,**  
**Member (Judicial)**

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